THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-125/2008(Pt.)/3149/A

From :-

Smti Pronita Morang,

Jt. Registrar (Vigilance), Gauhati High Court,

Guwahati.

To,

The Registrar,

Gauhati High Court, Aizawl Bench, Aizawl.

Dated Guwahati the 5 May, 2025.

Sub:-

Casual leave.

Ref:-

Your letter No.P.20012/1/2025-HC(AB)/25 dated 08.05.2025.

Sir,

With reference to the above, I am directed to inform you that Smti R. Vanlalchami, District & Sessions Judge, Lunglei Judicial District, Mizoram has been granted two days casual leave on 13.05.2025 and 14.05.2025, along with station leave permission from 10.05.2025 to 14.05.2025. A senior Judicial Officer available at the station would remain in-charge of her Court and Office during her absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-125/2008(Pt.)/3150-3151/A, dated 15 .05.2025.
Copy to:

1 Smti R. Vanlalchami, District & Sessions Judge, Lunglei Judicial District, Mizoram.

√2. The Project Manager, Gauhati High Court.

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